

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, 06TH the September, 2024

S.O 456.— In exercise of powers conferred by article 233 of the Constitution of India read with proviso to article 309 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh, is pleased to make the following amendments to the Jammu and Kashmir Higher Judicial Service Rules, 2009, namely:-

1. In rule 8:-

- (a) in clause (ii), for the figure "60" the figure "50" shall be substituted; and
- (b) In clause (ii), in proviso thereto, for the figure, "50" the figure "45" shall be substituted.
- (c) In clause (iii), for the figures "60" and "50" the figures "50" and "45" shall be substituted respectively.

By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/130/2023-10.

Dated.06 -09-2024.


Copy to the:

1. Principal Secretary to the Lieutenant Governor, J&K, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General Administration Department.
4. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at

U. India.

Srinagar. This is with reference to his letter No. 23104/RG/GS dated 24-06-2024.

5. Secretary, Law and Justice, Union Territory of Ladakh.
6. Director, Archaeology, Archives and Museums, J&K, Srinagar.
7. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
8. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
9. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
10. I/C Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.



Ashish Gupta

Special Secretary to Government

(The list)
06-09-2024